

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2503/2018

New Delhi, this the 15th day of February, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)

1. Ujjawal PGT - Geography
W/o SatenderDhindwal Group 'B'
aged 27 years for Appointment
R/o 418, 1st Floor, Gram Sabha Extn.
Poothkalan, Near Sector-23, Rohini
New Delhi – 110086.

...Applicant

(None)

Versus

1. GNCT of Delhi
Through its Chief Secy.
5th Level 'A' Wing
Delhi Secretariat
IP Estate, New Delhi.
2. Delhi Subordinate Services Selection Board
Through its Secretary
F-18, Karkardooma Institutional Area
New Delhi.
3. Directorate of Education
Through its Director
GNCT of Delhi, Old Secretariat, Delhi.

...Respondents

(By Advocates :Ms. Harvinder Oberoi for R-1 & 3
Mr. Anuj Kumar Sharma for R-2

ORDER (ORAL)

Ms. Nita Chowdhury:

This OA has been filed by the applicant seeking following reliefs:-

1. Direct the Respondents to immediately issue the admit card/provisional admit card to the applicant so that she may appear for the forthcoming scheduled examinations this July and August, 2018 and
2. Direct the respondents to communicate the clear status, dates and other vital particulars about forthcoming examinations for all posts including PGT; different subjects, TGT PRT Assistant Teacher (Post Code 89/17), and direct them to issue

admit cards/provisional admit cards for upcoming examinations for all these posts.

3. Direct the Respondents to hold re-examination for PGT Geography – Female, post code 119/17, which has already passed by on 02-07-2018, as mentioned above, OR allow the applicant to appear for the PGT Geography – Male examination that is yet to be held on date yet to be announced by the respondents; and
4. Pass any other order/direction in favour of the petitioner in view of the facts and circumstances of this Hon'ble Court.”

2. None appears for the applicant. On previous date also, i.e., 29.01.2019, the applicant had been directed as under :-

“When the matter is taken up, counsel for the respondents informs that the only prayer in this OA was basically to give an admit card to the applicants and then there was an omnibus prayer to direct the respondents to give dates about forthcoming examination which quite fairly could not be the subject of a direction in this OA. The applicant is directed to address this argument specifically on the next date.”

3. Respondents informs that while they have given admit cards to the applicant, nothing else remains to be done by them as giving information about forthcoming examination cannot be a relief asked for in the OA.

4. In view of the fact that none appears for the applicant and non-compliance of the order dated 29.01.2019 passed by the Tribunal and the factual reply given by the respondents, nothing remains in this OA and it is disposed of as dismissed in view of Rule 15 of Central Administrative Tribunal (Procedure) Rules, 1987.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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